

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**(IB)-1125/ND/2018**

**Under Section: 9 of IBC Code, 2016.**

**In the matter of:**

Lok Nath

**.....Applicant**

Vs.

Magical Café Pvt. Ltd.

**.....Respondent**

**Order delivered on 19.09.2018**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

For the Applicant : Mr. Vasdev Lalwoni, Adv.  
Mr. Raj Chandhok, Adv.

For the Respondent :

**ORDER**

The learned counsel for the applicant states that the service affidavit has been filed. The copy of application is duly served on the corporate debtor. Today nobody appears on behalf of the corporate debtor. One chance is given to the corporate debtor to appear in the matter. If on the next date of hearing none appears in the matter, it will be proceeded ex parte. Let this order be served to the corporate debtor through learned

counsel for the applicant. For further consideration on  
18.10.2018.

— SID —

(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)

Mukesh